

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 11 OF 2006

BEFORE THE REGISTRAR M.K GUPTA

SHARAD Appellant (s)

VERSUS

STATE OF MAHARASHTRA Respondent(s)

Date: 29/10/2009 This Appeal was called on for hearing today.

For Appellant(s)

Mr. K. Rajeev, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Appellant is on bail.

Despite order dated 27.8.2009 of last chance, no
additional document has been filed by the appellant.

Moreover, there is no representation for the appellant.

Issue summons for non-prosecution.

(M.K. GUPTA)
Registrar